

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 433/2022**

IN THE MATTER OF:

PATESHWARI PRASAD SINGH

...APPLICANT(s)

VERSUS

STATE OF UTTAR PRADESH

...RESPONDENT(s)

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2.	THE PHOTOGRAPHS SHOWING COMPLIANCE ARE ANNEXED HEREWITH AND MARKED AS ANNEXURE-1	

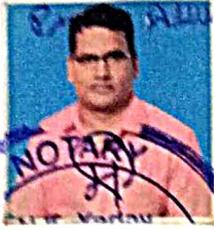
THROUGH COUNSEL



BHANWAR PAL SINGH JADON
COUNSEL FOR NAGAR PALIKA PARISHAD, BALRAMPUR
bhanwar09jadon@gmail.com | 6375115224

DATE: 08/09/2025

PLACE: NOIDA



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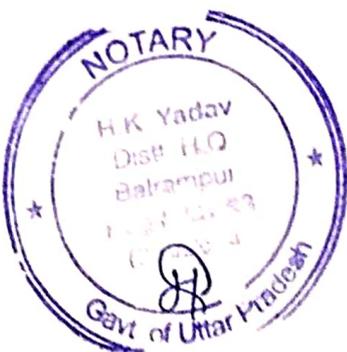
STATE OF UTTAR PRADESH

...RESPONDENT(s)

AFFIDAVIT BY EXECUTIVE OFFICER, ADARSH NAGAR PALIKA
PARISHAD, BALRAMPUR IN COMPLIANCE OF ORDER DATED
31.07.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DLEHI

I, LAL CHAND MAURYA, aged about 54 years, S/o DUDNATH MAURYA, posted as Executive Officer, Adarsh Nagar Palika Parishad, Balrampur, do hereby solemnly affirm and state as under:

1. I, Lal Chand Maurya, am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.

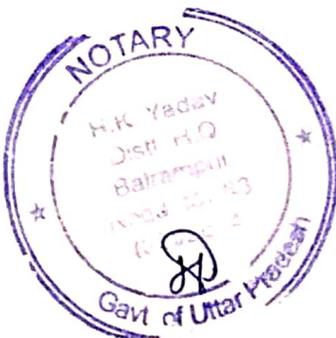


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2. That the present matter pertains to District Balrampur, in which four rivers, namely Rapti, Suav, Kuwana and Besuhi were flowing. The issue of serious damage caused to River Suav flowing in District Balrampur due to encroachment, dumping of solid waste and discharge of sewage is raised in the present O.A.
3. That the Hon'ble Tribunal vide order dated 31.07.2025 directed the Respondents to file their reply giving required information/details as specified by the Hon'ble Tribunal vide the aforementioned order. The relevant paragraph of the order is as stated below:

"...13. Learned counsels for the respondents seek time to file additional reports with the requisite details regarding compliance with statutory provisions, State Policy and District Action Plan.

14. Additional reports may be filed within one month giving requisite details including specific timelines, budgetary allocations etc., and specifying and fixing accountability of the concerned agencies/officers for completion/compliance for implementation of the State Policy and District Action Plan..."

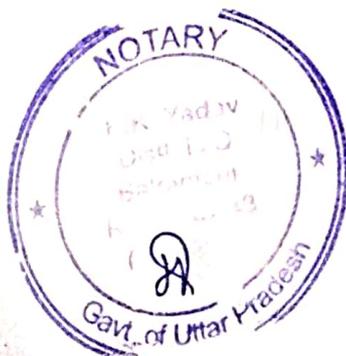


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4. That in compliance of the directions issued by the Hon'ble Tribunal, the requisite details are as follows:
5. That it is submitted that as per Census 2011, the population of Nagar Palika Parishad, Balrampur was 81,054, which at present is approximately 1,08,000. Presently, about 32.40 MT of solid waste (calculated at 300 grams per person per day) is being generated, comprising of approximately 40% dry waste (12.96 MT) and 60% wet waste (19.44 MT). The disposal of the generated solid waste is being undertaken by the Nagar Palika Parishad, Balrampur, as detailed hereunder:

6. **DISPOSAL OF DRY WASTE**

- i. For the disposal of dry waste, under *Swachh Bharat Mission (Urban) 2.0*, two Material Recovery Facilities (MRFs) of 5 TPD capacity each have been established at Chungi Naka and Dipauwa Khalwa Dakshini Ward within the jurisdiction of Nagar Palika Parishad, Balrampur. Out of these, the MRF at Chungi Naka is fully operational, while installation of machinery is underway at the MRF in Dipauwa Khalwa Dakshini, which shall be fully functional by 05.09.2025. Presently, the entire quantity of daily



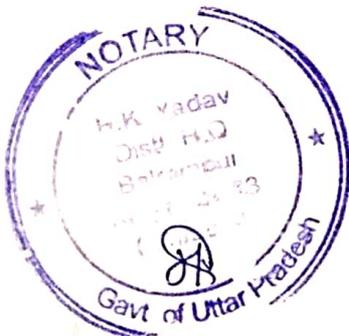
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generated dry waste (12.96 MT) is being sent to the operational MRF centre at Chungi Naka for disposal.

- ii. Further, as per the directions of the Government, for addressing the existing solid waste management gap of 6.25 TPD, a proposal for construction of an additional 5 TPD MRF was prepared vide Nagar Palika Parishad Office Letter No. 814 dated 18.08.2025 and forwarded to SLTC for approval. The said proposal has been duly approved in the meeting chaired by the Principal Secretary on 25.08.2025.

7. DISPOSAL OF WET WASTE

- i. For the disposal of wet waste, under Swachh Bharat Mission (Urban) 2.0, one 5 TPD capacity Wet Waste Compost Plant at Nibkauni Andhiyari Bagh is operational, and another Wet Waste Compost Plant is under construction at Dipauwa Khalwa Dakshini, which shall be completed and made operational by 10.09.2025. At present, the entire daily generated wet waste (19.44



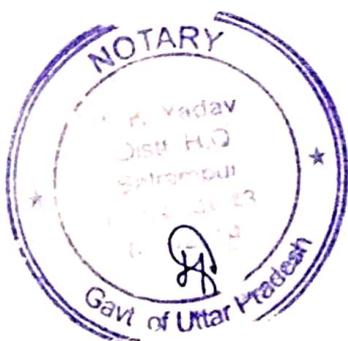
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MT) is being sent to the operational Wet Waste Compost Plant at Nibkauni Andhiyari Bagh for disposal.

- ii. Additionally, one more Wet Waste Compost Plant of 5 TPD capacity is under construction at Achalapur Neel Bagh, which shall be completed and commissioned by 30.09.2025. Furthermore, in compliance with Government directions, to address the present solid waste management gap of 6.25 TPD, a proposal for an additional 5 TPD Wet Waste Compost Plant was prepared vide Nagar Palika Parishad Office Letter No. 814 dated 18.08.2025 and forwarded to SLTC for approval, which has also been duly approved in the meeting chaired by the Principal Secretary on 25.08.2025.

8. **LEGACY WASTE DISPOSAL**

- i. For the remediation of legacy waste (65,000 MT) at Gelhapur, a Detailed Project Report (DPR) has been submitted to the Government on 17.03.2025 under *Swachh Bharat Mission (Urban) 2.0*. Upon receiving approval from the Government, the process of legacy waste disposal shall be undertaken expeditiously.



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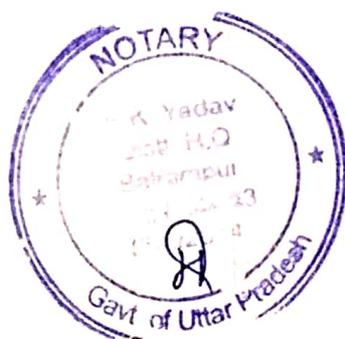
9. **DOOR-TO-DOOR WASTE COLLECTION AND SANITATION**

- i. At present, for door-to-door waste collection, 25 tri-cycles, 10 e-rickshaws, and 07 mini-tippers are available, with 50 personnel engaged in the collection work. For road and drain cleaning across 25 wards, 300 personnel are engaged, and 15 mini-tippers, 02 JCB machines, 02 dumpers, 01 loader, 02 tractor-trolleys, 01 mini poclain, and 01 road-sweeping machine are operational.

10. **LIQUID WASTE MANAGEMENT**

- i. Under *Swachh Bharat Mission (Urban) 2.0*, land has been identified and proposed by the Nagar Palika Parishad, Balrampur for the construction of STP and for carrying out I&D (Interception and Diversion) works, etc.

11. That it is most respectfully submitted before this Hon'ble Tribunal that, in pursuance of the directions issued by this Hon'ble Tribunal as well as the Solid Waste Management Rules, 2016, the Deponent Department has been taking all necessary steps and measures to secure due compliance in its true letter and spirit.

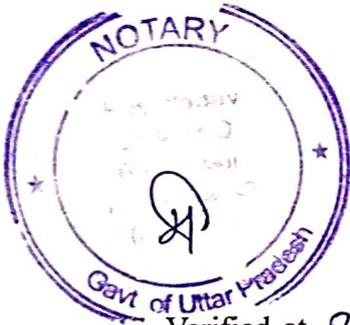


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The photographs showing compliance are annexed herewith and marked as ANNEXURE-1

12.Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

13.I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.



[Signature]
DEPONENT

VERIFICATION

Verified at BALRAMPUR on this ___ day of 08-09, 2025, that the contents of the above affidavit from paragraphs 1 to 13 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

[Signature]
DEPONENT
I solemnly affirmed Oath before me on this 08/09/2025 day of 08-09, 2025, that the contents of the above affidavit from paragraphs 1 to 13 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.
Lal Chand Maurya
H.K. Yadav
H. K. Yadav
NOTARY ADVOCATE
Distt. H.Q. - Balrampur



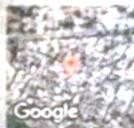
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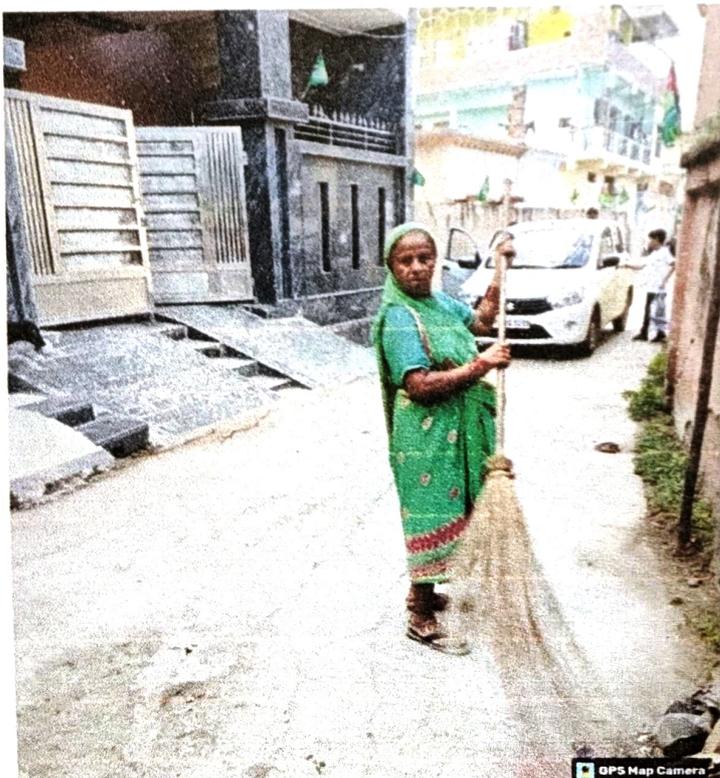
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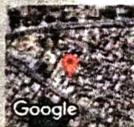
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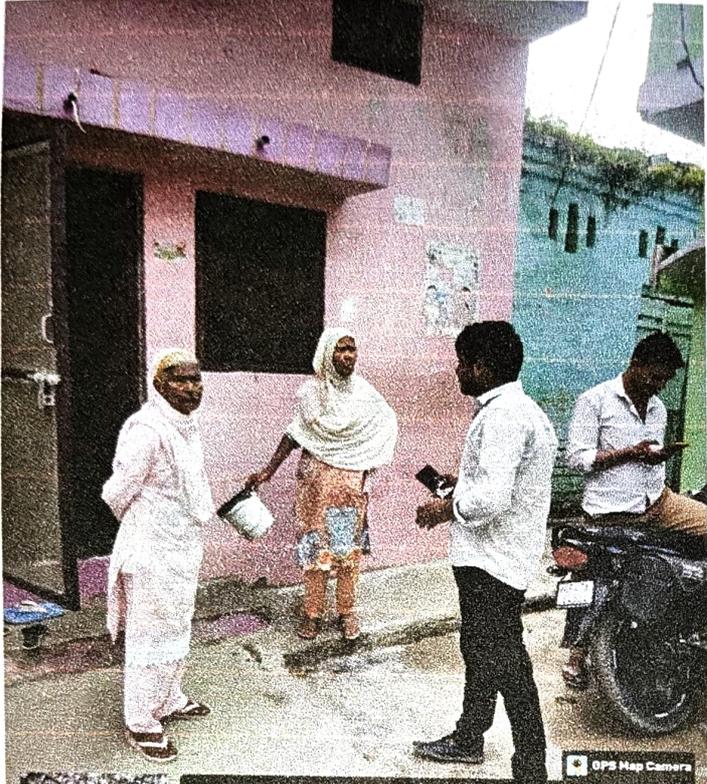


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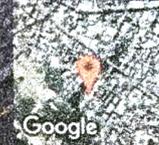
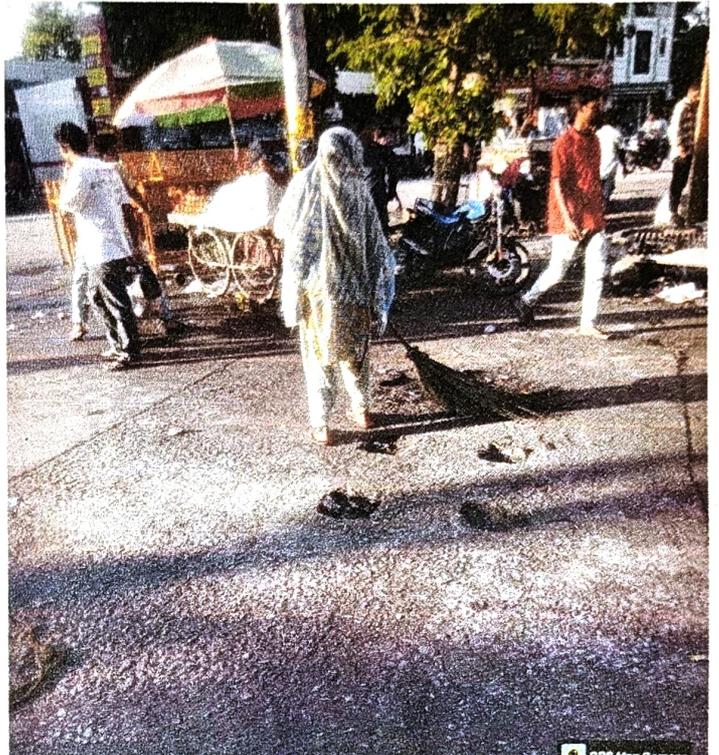
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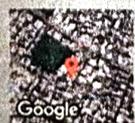
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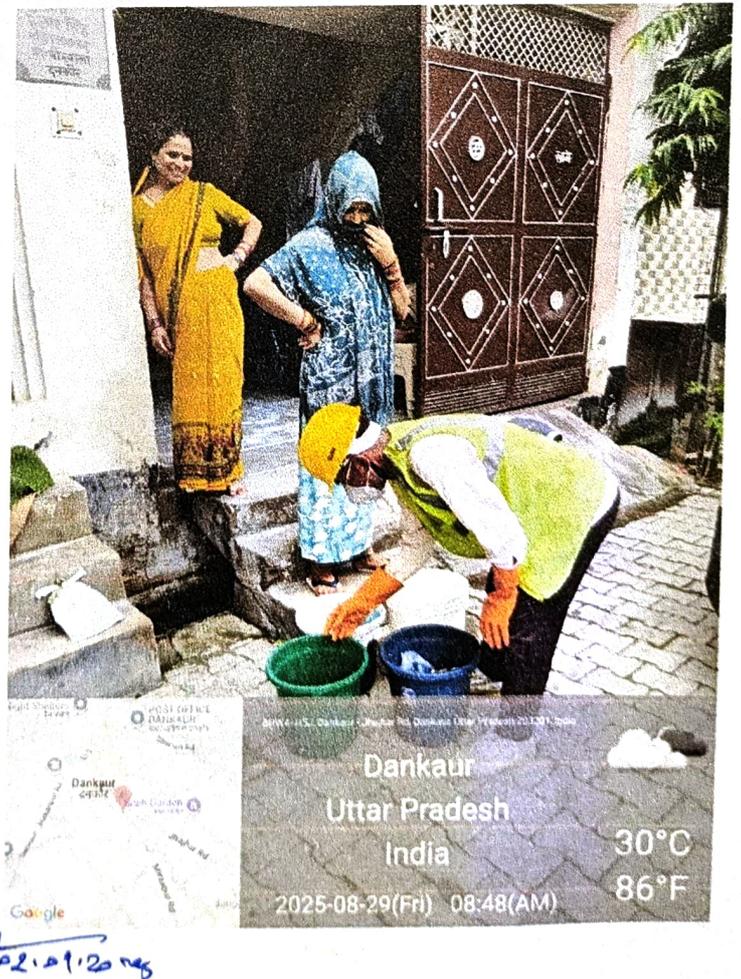
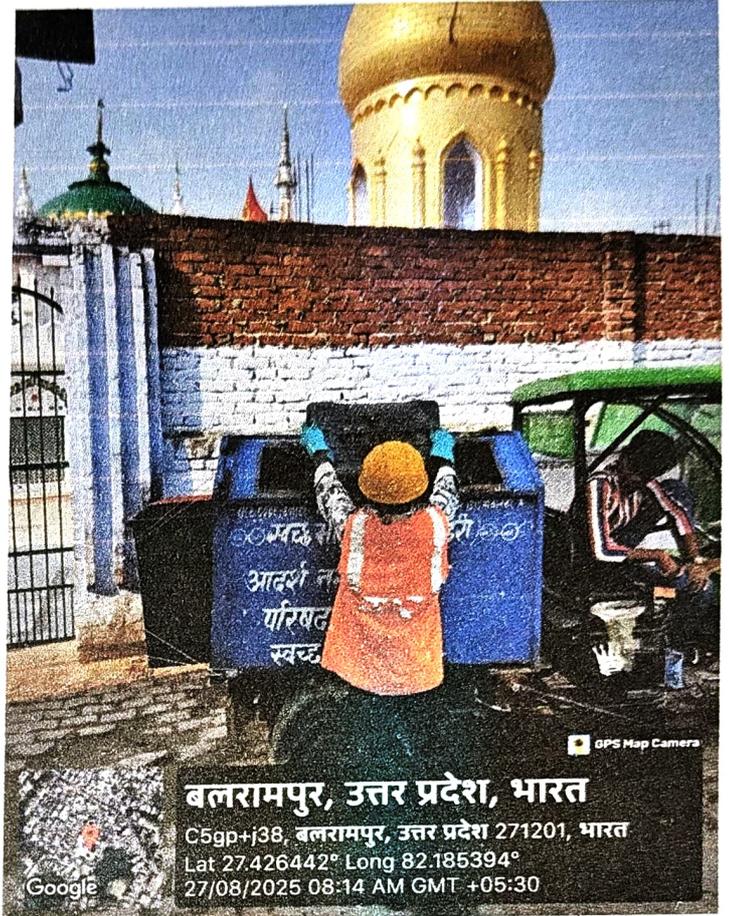
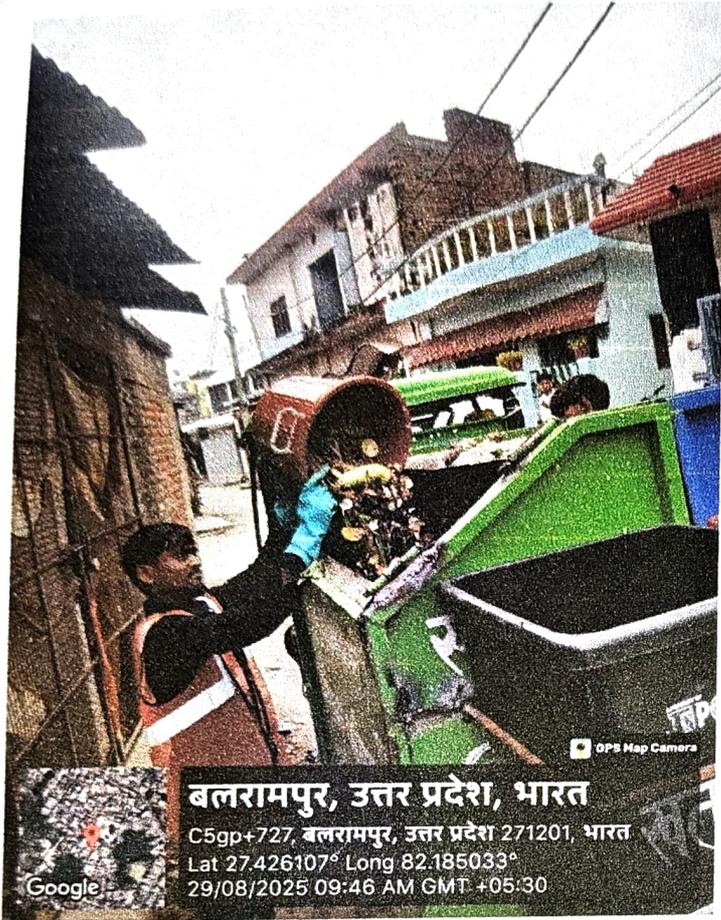
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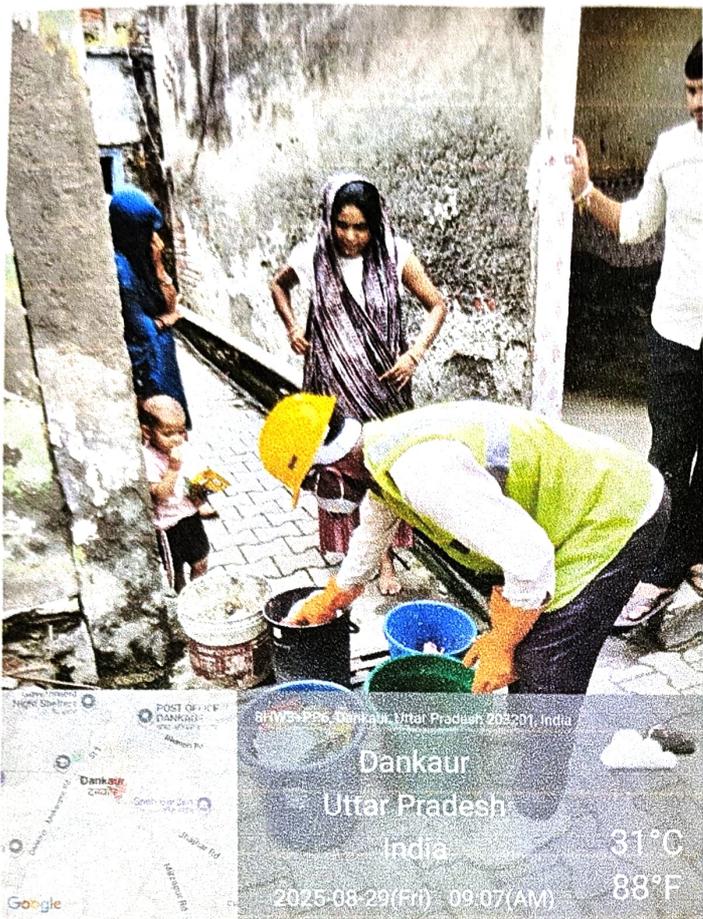


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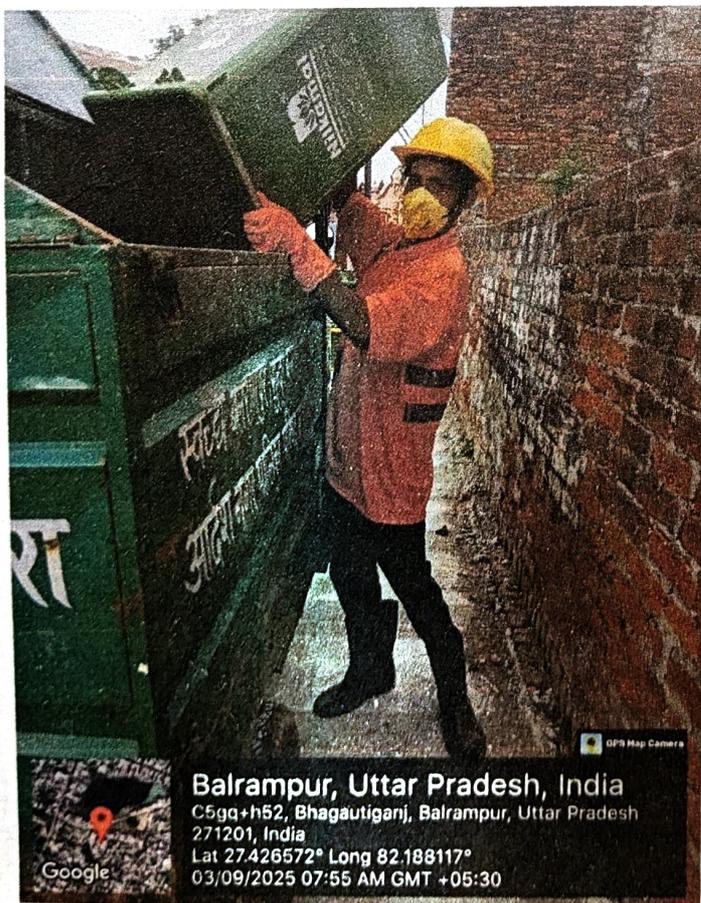
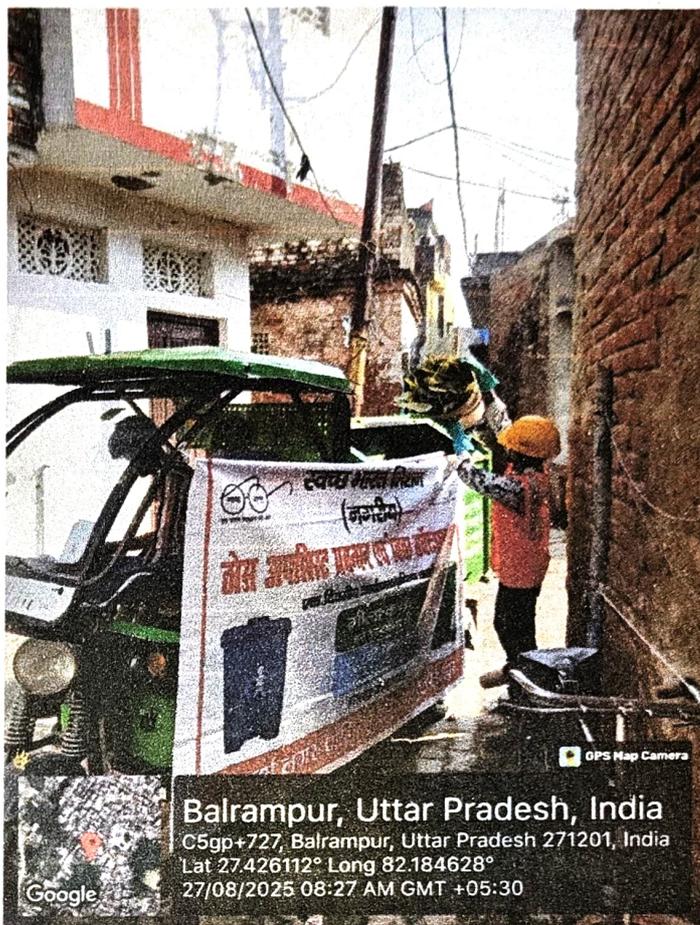
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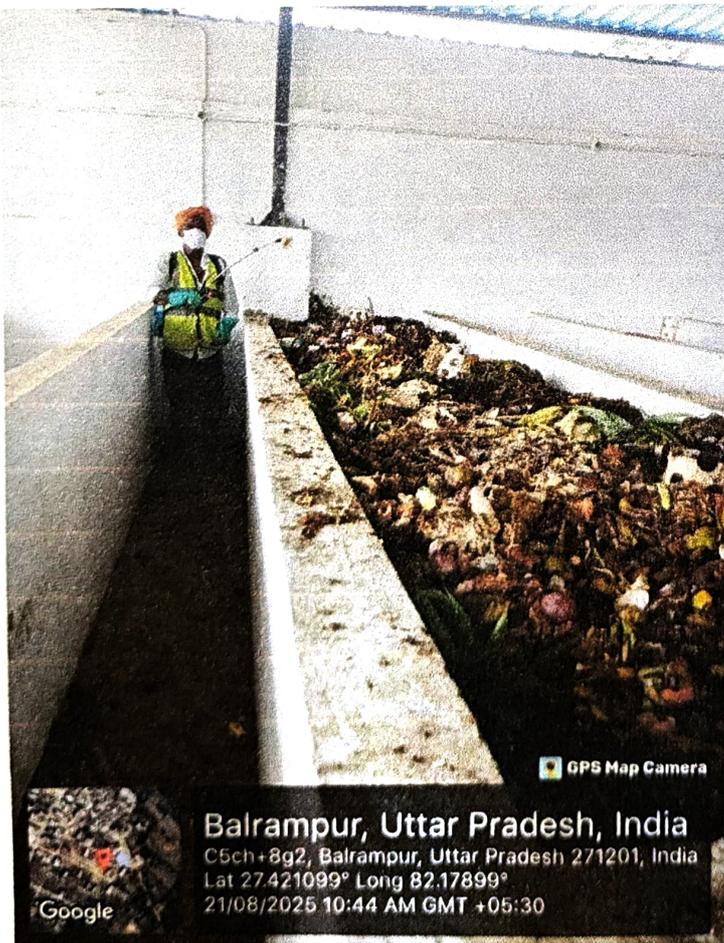
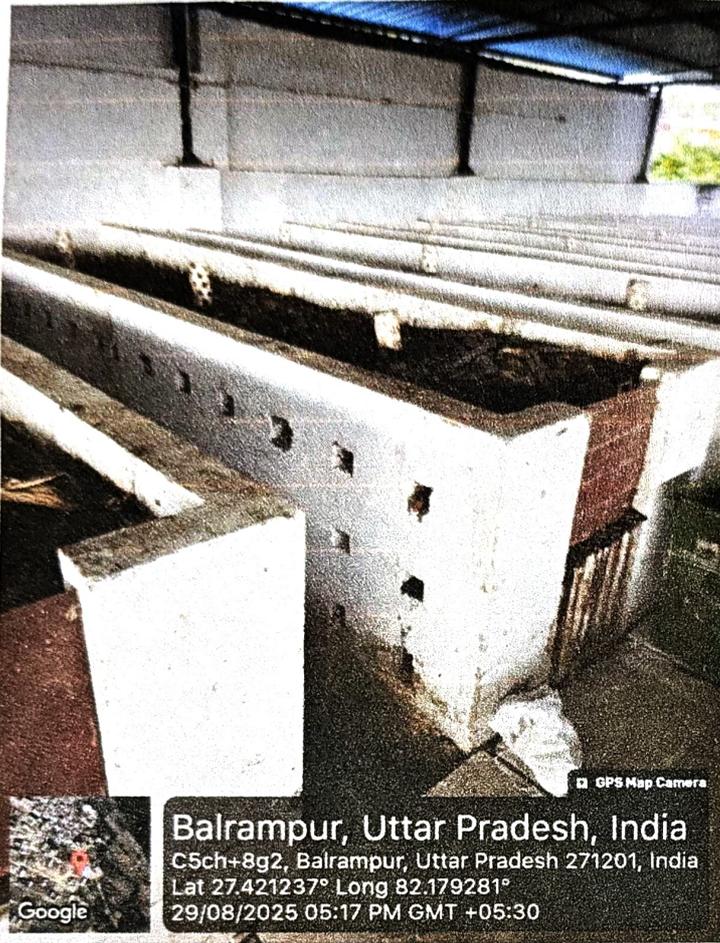




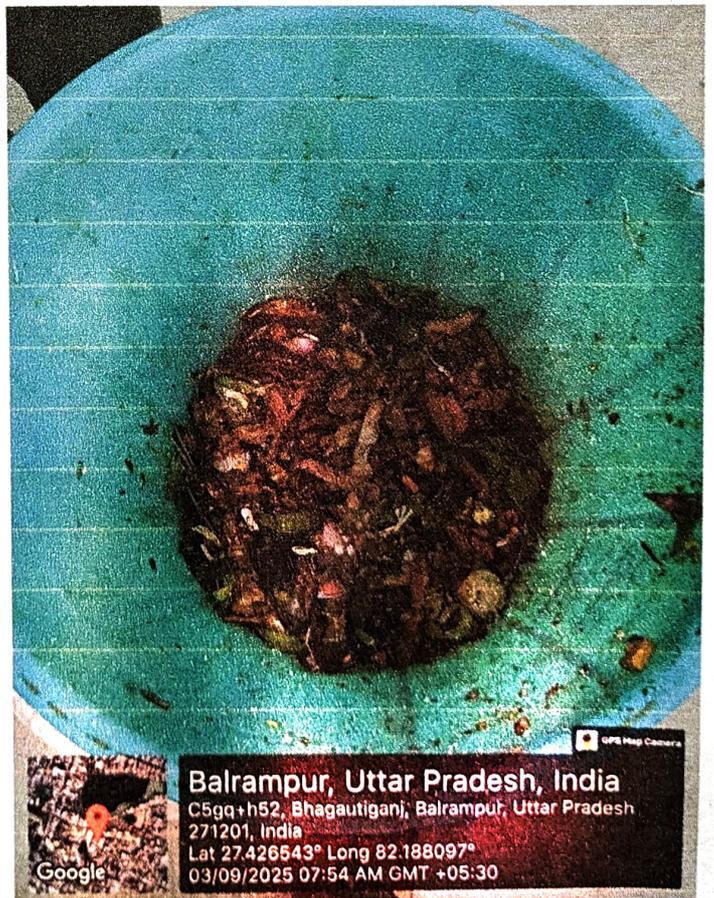
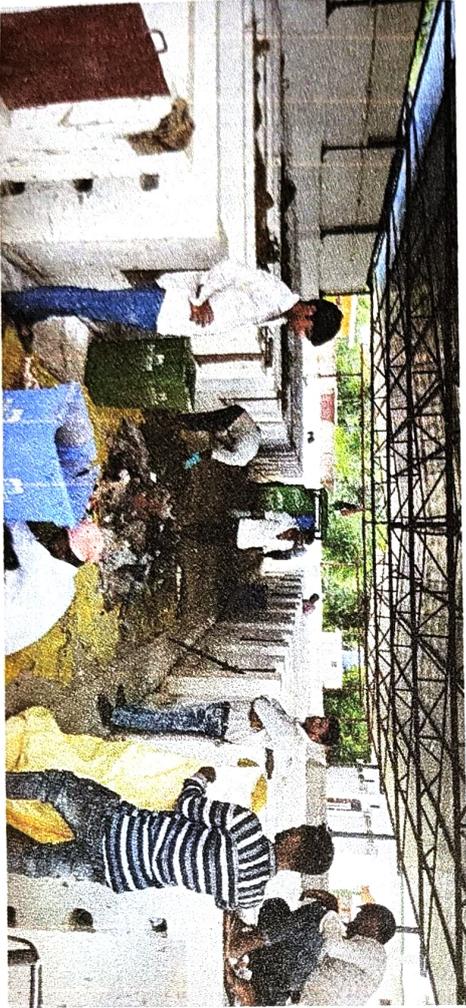
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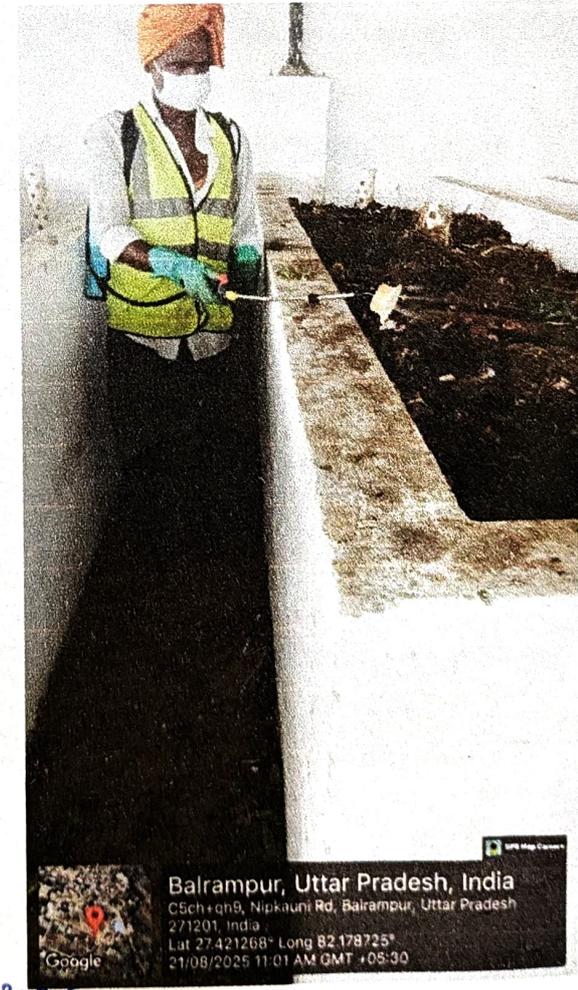
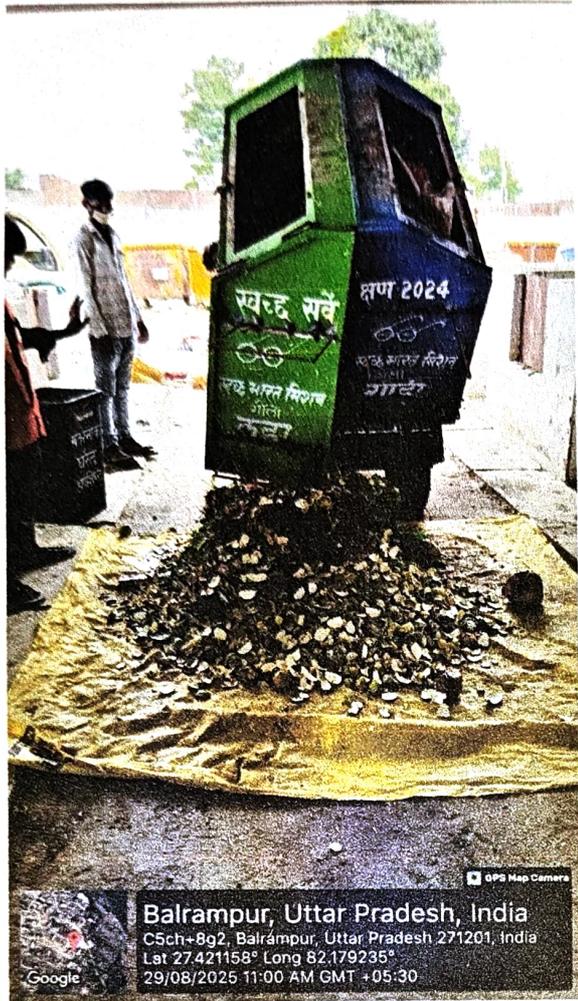
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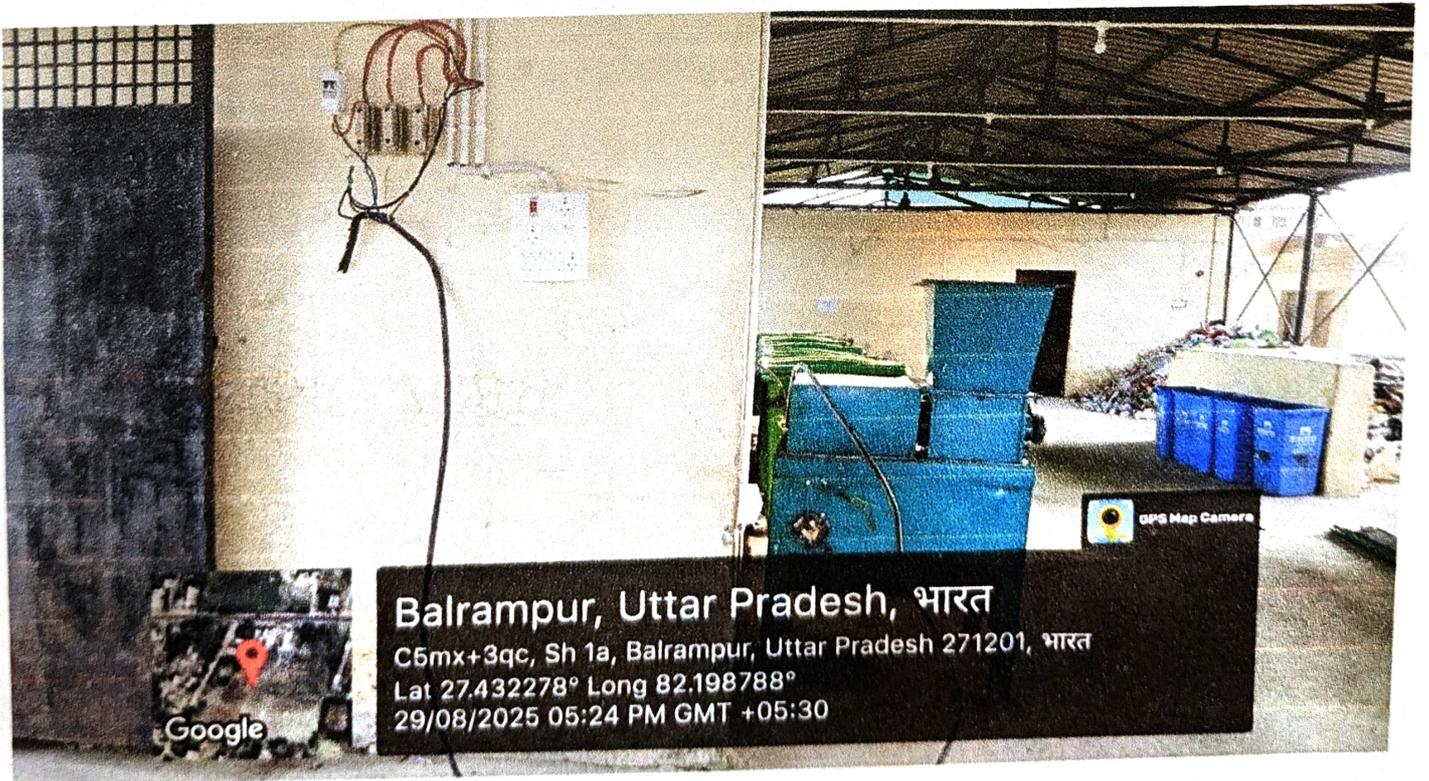


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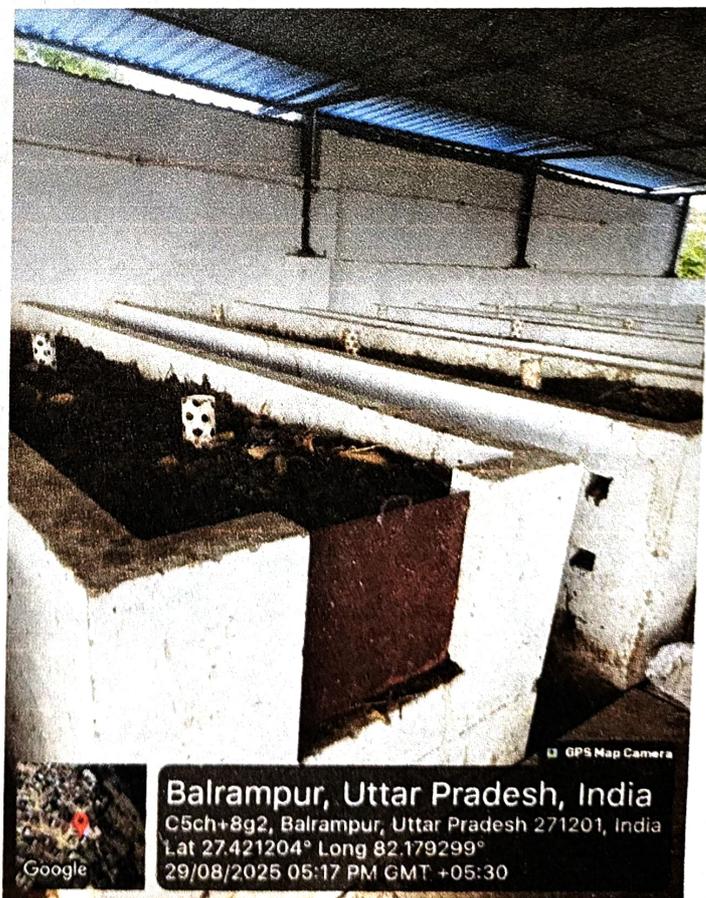


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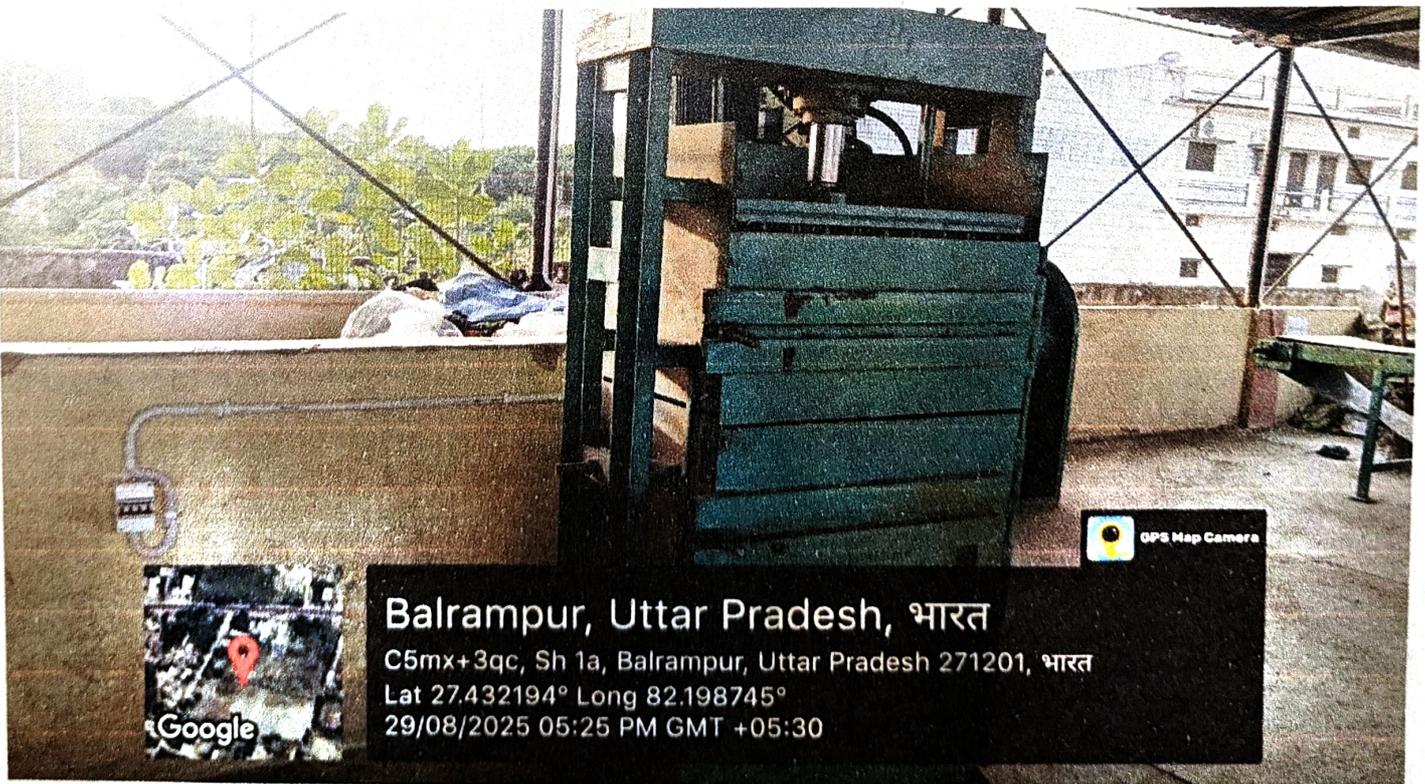
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